CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Coram
1. Dr. Promod Deo, Chairperson
2. Shri R. Krishnamoorthy, Member
3. Shri V. S. Verma, Member

Petition No. 152/2009
(Suo Motu)

In the matter of

Submission of report on demand estimation and short-term planning to meet consumer load

And in the matter of

1. Assam Electricity Grid Corporation Ltd. Guwahati
2. Meghalaya State Electricity Board, Shillong
3. Department of Power, Government of Arunachal Pradesh, Itanagar
4. Power and Electricity Department, Govt. of Mizoram, Aizwal
5. Electricity Department, Govt. of Manipur, Imphal
6. Department of Power, Govt. of Nagaland , Kohima
7. Department of Power, Govt. of Tripura, Agartala
8. Bihar State Electricity Board, Patna
9. West Bengal State Electricity Transmission Corporation Ltd., Kolkata
10. Department of Power, Government of Sikkim, Gangtok
11. Jharkhand State Electricity Board, Ranchi
12. Orissa Power Transmission Corporation Ltd., Bhubaneswar
13. Damodar Valley Corporation, Kolkata
14. Himachal Pradesh State Electricity Board, Shimla
15. Punjab State Electricity Board, Patiala
16. Rajasthan Rayja Vidyut Prasaran Nigam Ltd., Jaipur
17. Haryana Vidyut Prasaran Nigam, Panchkula
18. Powers Transmission Corporation of Uttaranchal Ltd., Dehradun
19. Power Development Department, Govt. of Jammu & Kashmir, Jammu
20. U.P.Power Corporation Ltd. Lucknow
21. Chief Engineer, Chandigarh Administration, Chandigarh
22. Karnataka Power Transmission Corporation Ltd. Bangalore
23. Transmission Corporation of Andhra Pradesh Ltd. Hyderabad
24. Kerala State Electricity Board, Thiruvananathapuram
25. Tamil Nadu Electricity Board, Chennai
26. Electricity Department, Govt. of Pondicherry, Pondicherry
27. Madhya Pradesh Power Transmission Company Ltd., Jabalpur
28. Gujarat Energy Transmission Corporation Ltd., Vadodara
29. Chhattisgarh State Power Transmission Co. Ltd. , Raipur
30. Maharashtra State Transmission Company Ltd, Mumbai
31. Electricity Department, Government of Goa, Panaji

32. Electricity Department, Administration of Daman & Diu, Daman
33. Electricity Department, Administration of Dadra and Nagar Haveli, Silvassa

…… **Respondents**

ORDER

The Commission has been observing with concern that over-drawal from the grid is becoming a matter of routine and common occurrence. Of late, there have been a number of instances of suo-motu proceedings by this Commission against the erring State utilities leading to imposition of penalties. Time and again the Commission has endeavoured to impress upon all concerned the need to adhere to the schedule and ensure grid security. However there seems to be no respite from the practice of exceeding the schedule.

2. We have no doubt that one of the major reasons for the significant deviations between the demand and supply is the absence of adequate planning by the States despite the fact that demand estimation is a statutory function of every State/SLDC. In this connection para 5.3.3 of the Indian Electricity Grid Code (the Grid Code) is extracted hereunder for ready reference:

> 5.3.3 Procedure
>
> Each State/SLDC shall develop methodologies/mechanisms for daily/ weekly/monthly/yearly demand estimation (MW, MVAr and MWh) for operational purposes. The data for the estimation shall also include load shedding, power cuts, etc. SLDCs shall also maintain historical database for demand estimation.

3. This is further reiterated in para 6.4.8 of the Grid Code as under:

> 8. The SLDCs/STUs shall regularly carry out the necessary exercises regarding short-term demand estimation for their respective States, to enable them to plan

in advance as to how they would meet their consumers' load without overdrawing from the grid.

4. We feel that compliance of the above quoted statutory responsibilities, may reduce the instances of excessive drawal to some extent. Accordingly, we direct all the State Transmission Utilities in the country including State Electricity Boards/Departments where a separate STU has not yet been constituted to submit the report as per Annexure A to this order, to this Commission, their respective State Commission and State Government, and the Regional Load Despatch Centre for the first week of January, April, July and December by the last day of the preceding November, February, May and August respectively

5. We also make it clear that any laxity in submission of the reports "shall amount to non-compliance of the order of the Commission as well as the provisions of the Grid Code and thereby render the defaulting utility liable for appropriate action under the provisions of the Electricity Act, 2003."

Sd/=	Sd/=	Sd/=
(V.S. VERMA)	**(R. KRISHNAMOORTHY)**	**(Dr. PRAMOD DEO)**
MEMBER	**MEMBER**	**CHARIPERSON**

New Delhi, dated the 15th December 2009

Annexure A

PLANNING TO MEET THE CONSUMER LOAD

State : ……

Period :First week of …….

Submitted by : ……

S.No		Morning Peak (MW)	Evening Peak (MW)	Daily Energy MU
1	Forecast of total consumer load			
2	Consumer load planned to be met			
3	Intra-State T&D Loss (estimated)			
4	Total of 2&3			
5	Installed capacity of intra-State generation including IPPs (MW)			
	(a) Thermal	……MW		
	(b) Hydro	……MW		
	(c) Others	……MW		
	(d) Total	……MW		
6	Expected ex-power plant availability of intra-State generation (after allowing for plant outages and auxiliary consumption)			
	Thermal	……MW		
	Hydro	……MW		
	Others	……MW		
	Total	……MW		
7	State's entitlement in installed capacity of Central generation	……MW		
8	Expected entitlement of Central generation on State periphery (after allowing for plant outages, auxiliary consumption and ISTS loses)			
9	Power proposed to be procured from other sources			
10	Total of 6(d), 8 and 9			